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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1675/2000

New Delhi, this the 9th day of August, 2001

HON'BLE MR. S.R.ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

1. Constable Gulab Singh,
Son of Sh. Mahabir Singh,
Resident of 409/5, Govindpuri,
Kalkaji, New Delhi.
2. Constable Jawahar Singh,
son of Sh. Harbir Singh,
R/o Barrack 2, P.S. S.N.Puri,
New Delhi.
3. Constable Amir Khan,
son of Sh. Bambu,
R/o P.O. Okhla,
Phase-II, New Delhi. Applicants

(None)

Versus

1. Union of India,
Through Secretary Govt. of India,
Ministry of Home,
New Delhi.
2. Commissioner of Police,
Police Head Quarter,
I.P.Estate, New Delhi.
3. Additional Deputy Commissioner of Police-I,
South District,
New Delhi. Respondents

O R D E R (ORAL)

None has been appearing on behalf of the applicant for the last five occasions and today is the sixth date on which none has appeared for the applicant. OA is, therefore, dismissed for default and non-prosecution.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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